
(2011) 11 P&H CK 0065

High Court Of Punjab And Haryana At Chandigarh

Case No: F.A.O. No. 6245 of 2011

Rajiv Gupta

APPELLANT

Vs

Dr. Rinku

RESPONDENT

Date of Decision: Nov. 16, 2011

Acts Referred:

- Hindu Marriage Act, 1955 - Section 13
- Penal Code, 1860 (IPC) - Section 120B, 406, 498A

Hon'ble Judges: Satish Kumar Mittal, J; Paramjeet Singh, J

Bench: Division Bench

Final Decision: Dismissed

Judgement

Satish Kumar Mittal, J.

The husband has filed this appeal against the judgment and decree dated 25.7.2011 passed by the District Judge

(Family Court), Hisar whereby on the petition filed by the respondent-wife u/s 13 of the Hindu Marriage Act, 1955, the marriage between the parties was dissolved.

2. On 18.10.2011 notice of motion was issued and the parties were directed to remain present in Court.

3. Respondent-wife is present in Court.

4. During the course of hearing both the parties have arrived at a compromise. According to the said compromise the appellant-husband will

withdraw this appeal and the respondent-wife will have no objection for getting the FIR No. 871 dated 28.11.2008 registered under Sections

498-A/406/120-B IPC at Hisar, quashed by the appellant. As and when the petition for quashing of the FIR is filed, the respondent-wife shall

make a statement in the said petition withdrawing all her allegations against the appellant and his family members. The respondent-wife, who is

present in Court, along with her brother-in-law gave an undertaking to this Court that she shall not press any allegations levelled by her against the

appellant and his family members and she shall have no objection if the said FIR is quashed by this Court.

5. On the basis of the statement made by respondent-wife and undertaking given by her to this Court, Learned Counsel for the appellant states that

the appeal may be dismissed as withdrawn.

6. Ordered accordingly.